Written Answers to		[4 December, 2019]	Unstarred Questions 317	
1	2	3	4	5
22	Punjab	69.8	13.7	42.9
23	Rajasthan	69.1	26.3	48.2
24	Sikkim	74.0	41.6	58,7
25	Tamil Nadu	71.8	31.3	51.0
26	Telangana	69.1	30.3	49,8
27	Tripura	70.5	11.1	42.0
28	Uttarakhand	65.0	16.1	40.6
29	Uttar Pradesh	70.0	13.1	41.8
3 0	West Bengal	75.3	20.1	47.8
31	Andaman and Nicobar Islands	76.4	19.1	48.7
32	Chandigarh	74.0	20.0	46.9
33	Dadra and Nagar Haveli	86.8	39.7	66.3
34	Daman and Diu	85.8	24.1	63.2
35	Lakshadweep	65.6	9.1	34.4
36	Puducherry	64.4	13.4	37.8
	All-India	71.2	22.0	46.8

Source: Periodic Labour Force Survey (PLFS), July 2017-June 2018, M/o Statistics & Programme Implementation.

Enhancement of gratuity from ₹ 10 lakhs to ₹ 20 lakhs

1883. SHRI M. SHANMUGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government employees are eligible to get ₹ 20 lakhs gratuity from 01.01.2016 as per the Payment of Gratuity (Amendment) Act though the enhancement will be eligible only from 29.03.2018; and
- (b) whether this can be extended at par with Government employees to industrial workers w.e.f. 01.01.2016?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir. The benefit of gratuity to Central Government civil employees is provided as per Central Civil Services (Pension) Rules, 1972, The maximum limit of retirement gratuity and death gratuity under the Central Civil Services (Pension) Rules, 1972, has been enhanced from ₹10.00 lakh to ₹20.00 lakh w.e.f. 01.01.2016 for Central Government civil employees in implementation of Government's decision on the recommendations of the Seventh Central Pay Commission.

(b) Following the enactment of the Payment of Gratuity (Amendment) Act, 2018 by the Parliament on 28.03.2018, the corresponding notification was issued by the Government on 29.03.2018 enhancing the gratuity ceiling under the Act from ₹10 lakh to ₹20 lakh with effect from 29.03.2018. On earlier occasions too, the ceiling on the gratuity amount was enhanced from the prospective date(s) only.

Cadre restructuring of EPFO

1884. SHRIMATI VIJILA SATHYANANTH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the cadre-wise strength of officers and staff of EPFO prior to and after implementation of the recent cadre restructuring;
- (b) the steps taken to recruit/promote the existing staff/officers to the vacant posts;
- (c) whether some persons at the grade of APFCs were given promotion as Regional Provident Fund Commissioners after relaxing their qualifying service;
- (d) whether EPFO proposes to fill the vacant posts by giving similar relaxations to other grades also; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Creation of employment opportunities in Jammu, Kashmir and Ladakh

1885. SHRI AHMED PATEL : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has prepared any roadmap for creation of employment opportunities in UTs of Jammu, Kashmir and Ladakh; and